

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1468/2019

Dated Monday, the 11^h day of November, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

L.Veeraselvam, S/o Lakshmanan,
Wireman, Murungapakkam O & M,
Division – I, Electricity Department,
Puducherry.

....Applicant

By Advocate M/s. L. Chandrakumar

Vs

1.Union Territory of Puducherry,
rep by the Secretary to Government,
Electricity Department,
Government of Puducherry,
Puducherry 605005.

2.The Superintending Engineer – 1,
Office of the Superintending Engineer-I,
Electricity Department,
Puducherry 605005.

....Respondents

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"i. To direct the respondents to consider and dispose of the representation of the applicant dated 02.07.2019 on merits and in accordance with law, within stipulated time and to convene DPC immediately and promote the applicant as Tester as on 27.10.2013 ie the date on which he acquired the qualifications prescribed in the Recruitment Rules framed for the said post and become eligible for promotion to the said post and to give all consequential seniority, promotions, including the next higher post of Draughtsman w.e.f. 27.10.2015 and other service benefits to him and,

ii. Pass such further orders as are necessary to meet the ends of justice.

iii. Award exemplary cost and thus render justice.".

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 02.07.2019 as Annexure A-16 to the competent authority regarding inclusion of his name in the ensuing DPC which is still pending and no speaking order is passed till now. The applicant will be satisfied if the representation is considered and order is passed.

3. In view of the limited relief sought, the OA is disposed of with the following direction:

"The competent authority is directed to consider and dispose of the representation of the applicant dated

02.07.2019 as Annexure A-16 by passing a speaking order as per the relevant rules and regulations, within a period of four months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

11.11.2019